

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

To Whom So Ever It May Concern

Subject: Clarification raised by DPIIT for BRAP -2022 on reform no.213 - Establish a dedicated division /bench under the High Court to hear commercial disputes.

In response to the clarification raised by the DPIIT for BRAP- 2022 Reform no. 213. Establish a dedicated division/bench under the High Court to hear commercial disputes. The Hon'ble High Court of J&K & Ladakh vide 1631/RG/GS dated 31-01-2022 (Copy Annexed) has already declared that commercial disputes of the value greater than 500 crores have already been assigned to the Hon'ble Division Bench-I. Therefore, a dedicated division/bench under the High Court to hear commercial disputes is already in place.

With respect to the value of cases below 500 crores, the jurisdiction of such cases vests to the District Commercial Courts as notified vide S.O. 47 of 2020 dated 04-02-2020.


4.01.2023

(Achal Sethi)
Secretary to Government
Department of Law, Justice & PA

No. Law-Jud/56/2021-10.

Dated. 03-01- 2023.